

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO. 060/851/2019

Chandigarh, this the 13th day of September, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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Harkrishan Singh aged about 47 years s/o S. Amar Singh, resident of H. No. 814, Sector 17, Panchkula, Haryana Pin 134109 (Group-C)

....APPLICANT

(By Advocate: Shri. Simranjeet Singh Sarwara)

VERSUS

1. Union of India, Ministry of MSME, through its Secretary Department of COIR Board, Coir House M.G. Road, Ernakulam Road, Kochi, Kerela Pin 6822016.
2. Administrative Officer Department of COIR Board, Coir House, M. G. Road, Ernakulam Road, Kochi, Kerela Pin 682016.
3. Manager, COIR Board, SCO No. 84 Sector 38-C, Chandigarh Pin Code- 160036.

....RESPONDENTS

(By Advocate: Shri Sanjay Goyal)

ORDER (Oral)**SANJEEV KAUSHIK, MEMBER (J)**

Heard.

2. Though, the matter is listed today for filing of written statement, but learned counsel for applicant pressing for consideration of prayer of the applicant for grant of interim relief against his transfer order from Chandigarh to Connaught Place, New Delhi. Learned counsel for respondents seeks further time to file written statement, which is strongly opposed by the learned counsel for applicant, who submits that the prayer of applicant for grant of interim relief be decided today itself, as the matter is posted for that purpose. In the alternative, he submits that since the representation dated 8.7.2019 (Annexure P-2) submitted by the applicant, against his transfer order dated 8.7.2019, is pending unanswered with the respondents and a communication dated 23.7.2019 (Annexure P-3) is also in his favour, whereby the Manager, COIR Board Showroom, Chandigarh requested the Secretary, Coir Board, Kochi to allow the applicant at Chandigarh due to shortage of staff, therefore, at this stage learned counsel for applicant, suffers a statement that let the O.A. itself be disposed of by directing the respondents to decide his pending representation in accordance with rules and policy thereon, by passing a reasoned and speaking order and pending decision thereon the applicant may be allowed to continue at Chandigarh.

3. Mr. Goyal, learned counsel for respondents did not object to the disposal of the O.A. in the requested manner, but he submits that the respondents be granted 10 days time so that they may be able to ventilate the grievance of the applicant, by passing a reasoned and speaking order, in accordance with policy and rules thereon.

4. In the wake of above, this O.A. is disposed of at this stage, with a direction to respondents to decide the indicted representation of the applicant within a period of 2 weeks from the date of receipt of certified copy of this order, in accordance with rules and policy, on the subject and communicate the order so passed thereon to him. Till such time the respondents take a decision on his pending representation, the applicant be allowed to continue at Chandigarh. The O.A. stands disposed of at this stage, accordingly with no order as to costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated:13.09.2019

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